

Authority on Pancheshwar Dam

†1393. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a decision has been taken with Government of Nepal to set up an Authority on Pancheshwar dam;

(b) whether the political stability of that country has been taken into consideration while setting up the Authority;

(c) the number of members from Nepal and India and their level along with the period of their tenure; and

(d) by when the Authority would submit its report?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) Yes, Sir. The India-Nepal Joint Committee on Water Resources (JCWR) has decided, in its 3rd meeting held on 29th September- 1st October, 2008 at Kathmandu, Nepal, to set up Pancheshwar Development Authority (PDA) for development, execution and operation of Pancheshwar Multipurpose Project, in accordance with Article 10 of the Mahakali Treaty signed in February 1996 between India and Nepal.

(b) All factors have been considered while arriving at the decision on setting up of such Authority in the meeting of JCWR.

(c) As per the Terms and Reference (T&R) agreed in 5th meeting of JCWR held at Pokhara (Nepal) during 20-22 November 2009, the proposed composition of PDA is given in Statement (*See below*).

(d) Question does not arise in view of the purpose stated in (a) above.

Statement***Proposed composition of Pancheshwar Development Authority***

Indian side		Nepalese side	
1		2	
Secretary, MoWR, Government of India	Co-Chairman	Secretary, MoEN, Government of Nepal	
Secretary/ Joint Secretary (Hydro), Ministry of Power	Member	Joint Secretary, MoEI	

†Original notice of the question was received in Hindi.

1		2
Joint Secretary (North), MEA	Member	Joint Secretary, Ministry of Foreign Affairs
Commissioner (Ganga), MoWR	Member	Director General, Deptt. of Electricity Development
JS & FA, MoWR	Member	Joint Secretary, Ministry of Finance
Principal Secretary (Energy), Govt. of Uttarakhand	Member	Director General, Deptt. of Irrigation
Chief Executive Officer / Additional Chief Executive Officer, PMP	Member	Chief Executive Officer / Additional Chief Executive Officer, PMP
Ambassador of India to Nepal	Special Invitee	Ambassador of Nepal to India
Principal Advisor (WR), Planning Commission	Special Invitee	Joint Secretary, Water and Energy Commission
Principal Secretary / Secretary (WR), Govt. of UP	Special Invitee	Managing Director, NEA

Note: CEO & ACEO, once appointed, will function as Member-Secretary & Member- Joint Secretary of the PDA.

Depletion of groundwater level in Jharkhand

1394. SHRI DHIRAJ PRASAD SAHU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether agricultural activities in Jharkhand are fully dependent on borewells and as a result the groundwater resources are getting depleted in the State;

(b) if so, the details thereof along with the present status of groundwater in the State in comparison to the groundwater availability during the last three years; and

(c) the steps being taken by the Central Government in this regard?